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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

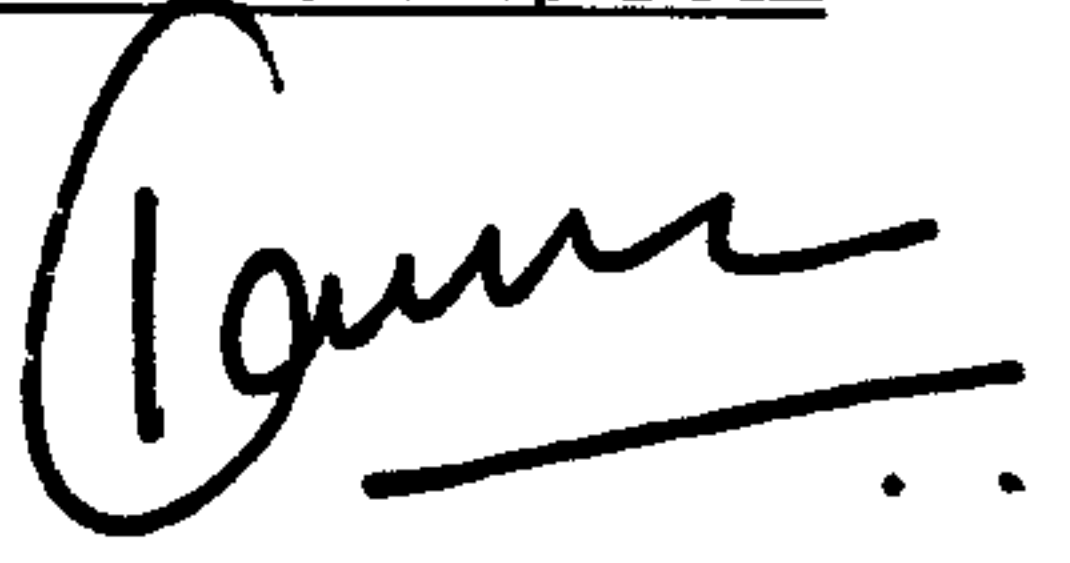
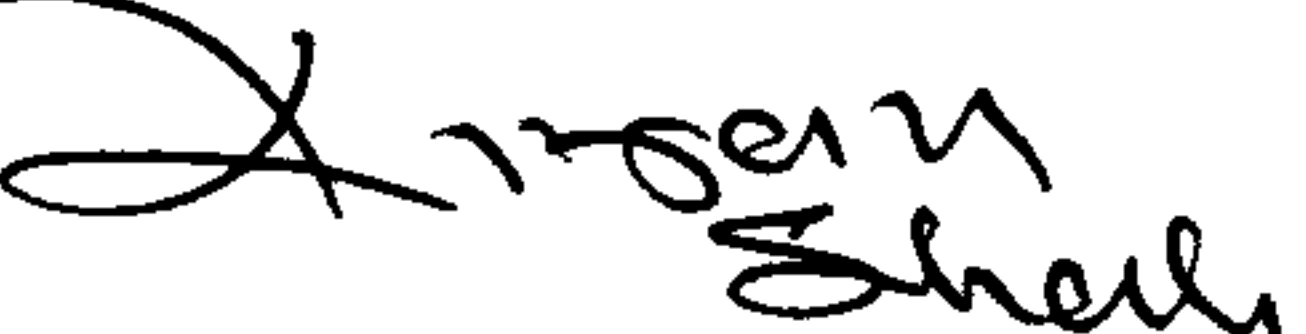
C.P. (I.B) No. 210/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.08.2018**

Name of the Company: B P Bansal Agritech Pvt Ltd
V/s.
B P Food Products Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VAIBHAVI PARIKH o.w.	} Advocates	Respondent	
2.	KAVANKUMAR MANKAD			
3	KIRAN SHAH	FCA	Petitioner	

ORDER

FCA Mr. Kiran Shah is present for the Operational Creditor/Petitioner. Advocate Ms. Vaibhavi Nanavati alongwith Advocate Mr. Kavankumar Mankad is present for the Respondent.

At the request of both side's Counsels matter is adjourned.

List the matter on 31.08.2018.


**MANORAMA KUMARI
(MEMBER JUDICIAL)**


**HARIHAR PRAKASH CHATURVEDI
(MEMBER JUDICIAL)**

Dated this the 1st of August, 2018.